

By E-Mail/ Speed Post/Special Messenger  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-81/2023/12520/A**

From :- Shri Utpal Rajkhowa,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To, The District & Sessions Judge,  
Kamrup(M), Guwahati

Dated Guwahati, the 22<sup>nd</sup> December, 2023

Sub:- **Permission to withdraw LTC.**  
Ref:- Your Letter No. DJK/15793, dated 18.12.2023

Madam,

With reference to the above, I am directed to inform you that Shri Nur Jamal Haque, Civil Judge (Sr. Div.) & Asstt. Sessions Judge No. 1, Kamrup(M), Guwahati has been allowed to withdraw the LTC for the current block period 2022-2025 to visit Srinagar, along with the advance payment of Rs. 1,20,000/- (Rupees One Lakh and Twenty Thousand) towards his proposed LTC, which was already granted to him vide this Registry's letter no. HC.VII-81/2023/12183/A, dated 15.12.2023.

Shri Haque may be informed accordingly.

Thanking you.

Yours faithfully,



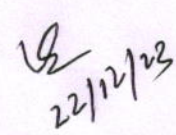
**REGISTRAR (VIGILANCE)**

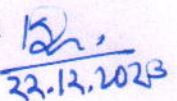
**Memo NO. HC.VII-81/2023/12521-12524/A,**

dated 22<sup>nd</sup> December, 2023

Copy to :

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Nur Jamal Haque, Civil Judge (Sr. Div.) & Asstt. Sessions Judge No.-1, Kamrup(M), Guwahati, for information, with reference to his letter dated 18.12.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

  
**REGISTRAR (VIGILANCE)**

  
22.12.2023